

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-23(PB)/2017**

**IN THE MATTER OF:**

Alchemist Asset Reconstruction Company Ltd. .... Applicant/Petitioner  
(AARC) And Hotel Gaudavan Pvt. Ltd.

**under Section 7 of IBC**

**Order delivered on 24.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/Petitioner: Mr. Abhirup Das Gupta, Ms. Swati Sharma & Ms. Manmayi Sharma, Advocates

For the Respondent: Ms. Mansi Batra, Advocate  
Mr. Siddhartha Chaudhary & Mr. A.S.M. Tripathi  
Mr. K. Dutta, Mr. Ashu Kansal and Mr. Shantanu Parashar, Advocates for Resolution Professional

**ORDER**

Learned counsel for the Resolution Professional Mr. K. Dutta has stated that Hon'ble the Supreme Court has passed a comprehensive order with regard to various litigation initiated by the erstwhile management and a copy of the order is likely to be available shortly.

In the meanwhile, a resolution plan finalized by the Committee of Creditors has been filed for the approval of this Tribunal.

However, keeping in view the order passed by Hon'ble the Supreme Court and its non-availability we defer the hearing to 14.11.2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**